

[Secretary]

tions of Service) Bill, 1954, which was passed by the House of the People at its sitting held on the 24th April, 1954, has been passed by the Council of States at its sitting held on the 12th May, 1954, with the following amendment:—

“That for the existing enacting formula of the Bill, the following be substituted, namely:—

‘Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—’”.

I am, therefore, to return here-with the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council.

MINIMUM WAGES (AMENDMENT)
BILL

DELIVERY OF BOOKS (PUBLIC
LIBRARIES) BILL

HIGH COURT JUDGES (CONDI-
TIONS OF SERVICE) BILL

Secretary: Sir, I lay on the Table of the House the following three Bills which have been returned by the Council of States with an amendment:—

- (i) The Minimum Wages (Amendment) Bill, 1954.
- (ii) The Delivery of Books (Public Libraries) Bill, 1954.
- (iii) The High Court Judges (Conditions of Service) Bill, 1954.

PAPERS LAID ON THE TABLE

PRESS NOTE ISSUED BY THE GOVERNMENT OF INDIA REGARDING INDIA'S RIGHTS AND JURISDICTION AS MEMBER OF THE INTERNATIONAL MILITARY TRIBUNAL FOR THE FAR EAST.

Mr. Speaker: The Prime Minister will lay on the Table the copy of the Press note issued by the Government of India regarding India's rights and jurisdiction as member of the International Military Tribunal for the Far East, and then make a statement regarding the notice for calling attention to a matter of urgent public importance.

The Prime Minister and Minister of External Affairs and Defence (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of the Press Note issued by the Government of India regarding India's rights and jurisdiction as member of the International Military Tribunal for the Far East, containing a statement on the question of Japanese war criminals. [Placed in Library. See No. S-167/54.]

CALLING ATTENTION TO A
MATTER OF URGENT PUBLIC
IMPORTANCE.

INCLUSION OF PAKISTAN AS THE LEGAL
SUCCESSOR OF UNDIVIDED INDIA IN
THE CLEMENCY ARRANGEMENTS.

Sardar A. S. Saigal (Bilaspur): Sir, under Rule 215, I beg to call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“(1) It is alleged that Government of India have rejected as illegal the inclusion of Pakistan as the legal successor of undivided India in the clemency arrangements.

(2) The power of clemency to reduce sentences on Japanese